

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**Original Application NO.88 OF 2018 (WZ)**

Gopal Bajirao Bhonsale ) .....Applicants

V/S.

Executive Engineer & Ors. ) .....Respondents

**JOINT REPORT OF COMMITTEE**

**IN VIEW OF ORDER DATED 28.07.2020 OF THIS HON'BLE TRIBUNAL, AS  
UNDER :-**

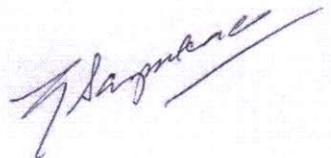
I, Ganti Saiprakash, age 59 years, Principal Chief Conservator of Forests (Head of Forest Force) Maharashtra, Nagpur do hereby submit Joint Report, as nodal agency for the Committee constituted, as under: -

1. I submit that this Hon'ble Tribunal pleased to pass order dated 28.07.2020 in the above-mentioned Original Application, as under :-

“Para-9. We deem it just and proper to constitute a committee consisting (i) Principal Chief Conservator of Forest (HOFF), Maharashtra, (ii) Maharashtra State Road Development Corporation (MSRDC) and (iii) National Highways Authority of India (NHAI) and to direct them to submit a factual and action taken report with regards to allegations made in the application. Report be submitted within six weeks.

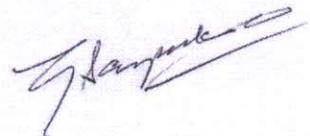
Principal Chief Conservator of Forest (HOFF), Maharashtra will be the nodal agency for compliance.”

2. The allegations in the Application submitted before this Hon'ble Tribunal and as observed in the Order, the NH 548A National Highway is being



constructed/widened on Shahapur-Murbad-Karjhat-Khalapur-Pali-Wakan-Indiapur-Tale-Mandala joining and ending at Dighi and Agardanda National Highway NH 548A (Km-0/0000 to 40/600), Sakhali Spot 17.150 in which about 2500 trees are to be cut. The cutting of the trees without the authority of the competent person for the purpose of construction and widening the road and without the consent to establish for the proposed highway granted by the Maharashtra Pollution Control is in violation of environmental rules.

3. The Committee constituted has conducted meeting on 13.10.2021 in the Office of Chief Conservator of Forest, (Territorial), Thane, at Thane. In the said meeting, the Principal Chief Conservator of Forest (HoFF), Maharashtra and Executive Engineer MSRDC were present in person. The Principal Chief Conservator of Forest (HOFF), Maharashtra orally instructed to the Executive Engineer, MSRDC, Mumbai, to submit the information as under:-
- i) Map showing different site packages of NH 548A,
  - ii) Complete Alignment picture as per drone survey,
  - iii) Package details, such as Chainage, Length, area of forest land involved and area of non-forest land involved.
  - vi) Information of tree cutting in forest land including Status of forest diversion proposal, number of trees needed to be cut, permission, if any, issued by Competent Authority and number of trees actual cut, and
  - v) Information of tree cutting in non-forest land including number of trees needed to be cut, details of the tree cutting for which permission issued by Competent Authority, number of trees actual cut and compliance of conditions stipulated in tree cutting order, if any.
4. The information received from the Executive Engineer, MSRDC, Mumbai is checked with the record of concerned Forest Offices through respective officers and the factual details are as under :-



i) **MAP :-** The Executive Engineer, MSRDC has produced map showing the different construction packages of Highway stretches of NH 548A is enclosed herewith as Annexure-I.

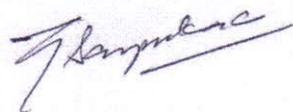
ii) **DRONE SURVEY:-** According to Executive Engineer, MSRDC Mumbai, at this juncture it is very difficult to carry out the Drone Survey within very short period.

iii) **PACKAGES DETAILS WITH LAND INVOLVEMENT:-**

Packages Details	Chainage	Length (Kms)	Forest Land Involved		Non-Forest land Involved	
			Length (Kms)	Area (Hect.)	Length (Kms)	Area (Hect.)
Shahapur-Patgaon Section I	Km. 0.000 to 20.130	20.130	10.48	17.01	9.65	28.95
Shahapur-Patgaon Section II	Km 20.130 to 43.783	23.653	9.153	19.43	14.500	43.50
Patgaon-Khopoli Section I	Km 43.783 to 69.508	25.725	8.5	12.8957	17.225	51.6750
Patgaon-Khopoli Section II	Km 69.508 to 91.139	21.631	0.00	0.000	21.631	64.893
WakanPali Khopoli	Km 0.000 to 40.600	40.600	9.400	0.000	31.200	56.28
Indapur to Agardanda	Km 0.000 to 42.345	42.345	11.210	18.81	31.135	61.07

iv) **INFORMATION OF TREE CUTTING IN FOREST LAND:-**

Package Details	Status of Forest Diversion proposal	No. of Trees needed to be cut	No. of trees for which permission issued by Competent Authority	No. of Trees actual cut
Shahapur-Patgaon Section I	Stage I permission received on 30.06.2021. Compliance for Stage-I permission is in progress.	2586	Nil	Nil



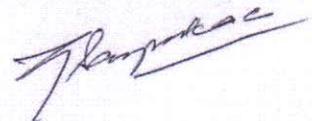
Shahapur-Patgaon Section II	Proposal submitted at DCF Thane office on 25.04.2019. Same is under scrutiny with PCCF Nagpur Office.	3402	Nil	Nil
Patgaon-Khopoli Section I	Stage I permission received on 26.08.2021. Compliance for Stage-I permission is in progress.	467	Nil	Nil
Patgaon-Khopoli Section II	Forest Land not required.	NIL	Nil	Nil
WakanPali Khopoli	Resurfacing is doing in Forest land therefore, FDP proposal not required.	NIL	Nil	Nil
Indapur to Agardanda	Stage I permission received on 31.12.2020. Compliance report is submitted on 20.10.2021.	1055	Nil	Nil

v) INFORMATION REGARDING TREE CUTTING IN NON-FOREST LAND:-

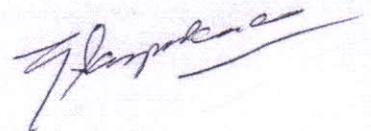
Package Details	No. of Trees needed to be cut	Details of tree Cutting for which permission issued by Competent Authority			Nos. of Trees actually cut	Compliance of conditions stipulated in Tree cutting order if any
		Designation of Competent Authority	Date & letter No.: of permission issued	No. of Trees for which permission is issued		
Shahapur-Patgaon Section I	592	RFO Shahapur	207/29.04.2019	592	526	Tree plantation with number of plant as stipulated in Tree felling order has not yet been completely done. However, the agency
	1057	RFO Dhasai	252/22.05.2019	1057	NIL	
	1649	Sub Total		1649	526	
Shahapur-Patgaon Section II	368	RFO Murbad East	1808A/18.02.2020, 1811A/18.02.2020	368	335	
	67	RFO Murbad West	28/15.02.2020	67	67	
	435	Sub Total		435	402	

Package Details	No. of Trees needed to be cut	Details of tree Cutting for which permission issued by Competent Authority			Nos. of Trees actually cut	Compliance of conditions stipulated in Tree cutting order if any
		Designation of Competent Authority	Date & letter No.: of permission issued	No. of Trees for which permission is issued		
Patgaon-Khopoli Section I	151	RFO Karjat East	144/01.06.2019	151	77	started Tree plantation in some packages. Also is in process for balance plantation work and will complete before completion of the project.
	312	RFO Karjat West	168/21.06.2019, 119/20.05.2019, 123/30.05.2019	312	312	
	463	Sub Total		463	389	
Patgaon-Khopoli Section II	431	RFO Karjat East	357/26.12.2019, 20/10.04.2019	431	92	
	212	RFO Karjat West	443/03.12.2018, 617/15.02.2019	212	212	
	76	RFO Khalapur	378/15.12.2018, 375/15.12.2018	76	76	
	719	Sub Total		719	380	
WakanPali Khopoli	1859	RFO Pali	243/02.12.2017, 252/05.12.2017, 257/06.12.2017, 258/06.12.2017, 194/13.10.2017, 195/13.10.2017, 196/13.10.2017, 197/13.10.2017	1859	1609	
			291/17.10.2017, 290/17.10.2017, 404/20.12.2017, 403/20.12.2017			
	2454	RFO Khalapur	291/17.10.2017, 290/17.10.2017, 404/20.12.2017, 403/20.12.2017	2454	2454	
	60	RFO Nagthane	529/12.01.2018	60	52	
	4373	Sub Total		4373	4115	

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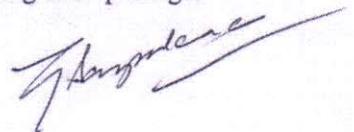


Package Details	No. of Trees needed to be cut	Details of tree Cutting for which permission issued by Competent Authority			Nos. of Trees actually cut	Compliance of conditions stipulated in Tree cutting order if any
		Designation of Competent Authority	Date & letter No.: of permission issued	No. of Trees for which permission is issued		
Indapur to Agardanda	2162	RFO Manganon	969/23.02.2018, 974/23.02.2018, 970/23.02.2018, 971/23.02.2018, 139/10.05.2018, 138/10.05.2018, 936/09.02.2018, 933/09.02.2018, 937/09.02.2018, 935/09.02.2018, 934/09.02.2018, 932/09.02.2018, 1009/06.03.2018, 1014/06.03.2018, 1013/06.03.2018, 1008/06.03.2018, 1007/06.03.2018, 1015//06.03.2018, 140/10.05.2018, 1010/06.03.2018, 1012/06.03.2018, 141/10.05.2018, 1011/06.03.2018,	2162	2162	
	858	RFO Murud	959/31.01.2018, 945/25.01.2018	858	858	
	3020	Sub Total		3020	3020	
<b>Grand Total</b>	<b>10659</b>	--		<b>10659</b>	<b>8832</b>	



5. **BENEFITS OF THE HIGHWAY :-** As reported by the Executive Engineer (NH Coordination) MSRDC Mumbai, this new declared National Highway stretch is the upgrading to the 2 lane with paved shoulder configuration road having in Pavement Quality Concrete road. This highway starting at Major National Highway No.3 i.e. Mumbai Agra NH at Shahapur in North / Western region of Maharashtra and connecting to the Murbad (MIDC area), Patgaon, Karjat, Khopoli (Industrial area / Imagica Theme & Water Park), Pali (Ganpati Astavinayak Temple), connecting to NH-17 i.e. Mumbai Goa National Highway in Konkan region of Maharashtra. Further, this highway stretch terminating at Agardanda Jetty near Dighi Port for Water transport route. This highway is very important link to connect the different regions of state as well as very useful for the tourist consumer, Agricultural and Industrial transport in the state without distributing traffic in the Mumbai City.
6. **APPLICANT'S SUBMISSION :-** In view of directions in the order of this Hon'ble Tribunal, notice was issued to the Applicant to produce the documents, if any, in support of his allegations, but he has not produced any document. He has submitted/sent written reply contended that he requested the Hon'ble Tribunal NGT-WZ to close / withdraw the said matter for the reasons mentioned therein. (A copy of written reply is annexed herewith and marked Annexure-II).
7. **OBSERVATION :-** On perusal of the details above, it is clear that total area of 68.1493 Hect. of forest land and total area of 306.368 Hect. non-forest land is involved in six packages in the said NH 548A National Highway being constructed/widened.

So far, tree cutting in forest land is concerned, out of six packages, no trees needed to be cut in two packages. Out of remaining four packages

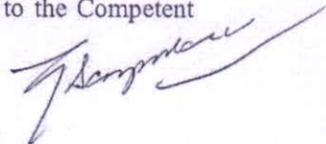


proposals under Sec.2 of Forest (Conservation) Act, 1980, (herein after referred as "FC Act, 1980") are forwarded in three packages, to the Government of India, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Nagpur (**herein after referred as "Competent Authority"**) and Stage-I permissions are received. In remaining one package proposal under Sec.2 of FC Act, 1980 submitted by the user agency and is under scrutiny with PCCF Nagpur Office. In these four forest land packages total 7510 trees needed to be cut for which permission is sought in the said proposals. No tree cutting is done on forest land in the said four packages.

On the non-forest land involved in this matter, total 10659 trees needed to be cut. Under Sec.3 of The Maharashtra Felling of Trees (Regulation) Act, 1964 the Tree Officer, duly empowered by the State Government is Competent Authority to grant permission for felling trees. In rural area the Tree Officer is Forest Officer not below the rank of a Range Forest Officer. In the present case, the Range Forest Officers/Tree Officers of Shahapur, Murbad, Karjat East, Karjat West, Pali, Khalapur, Mangaon and Murud duly empowered to grant permission for felling/cutting trees in non-forest land involved in the National Highway, have issued permission for cutting 10659 trees for the area respectively within the local limits under their control during the period from 2017 to February 2020 out of which 8832 trees have been cut.

**8. VIOLATION:-** It is noticed from the record of the Forest Offices of the area through which the said proposed National Highway NH548A passes that there are violations committed by MSRDC Mumbai as under :-

- a) Shahapur-Patgaon Section I :- The proponent MSRDC Mumbai has submitted proposal u/s.2 of the FC Act, 1980 for widening of the road admeasuring 17.01 ha. on forest land has been forwarded to the Competent



Authority along with Violation Note.(A copy of Violation Note is annexed herewith and marked as **Annexure-III**). In that case, offence under the provisions of Indian Forest Act, 1927 was registered for excavating soil in forest land for construction of a bridge and temporary diversion and it was pointed out in the proposal to the authority. The authority has taken cognizance thereof and accorded Stage-I approval on 30.06.2021 subject to conditions laid down therein for compliance. (A copy of Stage-I Approval is annexed herewith and marked as **Annexure-IV**). The amount of loss and fine has been recovered from the concerned and the case is disposed off.

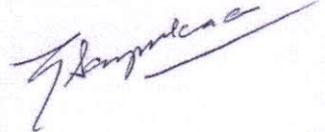
- b) **Shahapur-Patgaon Section II :-** The proponent MSRDC Mumbai has submitted proposal u/s.2 of the FC Act, 1980 for widening of the road admeasuring 19.43 ha. on forest land has been forwarded to the Competent Authority. Stage-I approval of the said proposal is awaited. Meanwhile the MSRDC has started working in that area and hence offence under the provisions of Indian Forest Act, 1927 have been registered for violation as under :-

Sr. No.	Range	Round	Beat	Offence Book No & Date	Type of Offence	Status
1	2	3	4	5	6	7
1.	Murbad E	Shiravali	Shiravali	Shiravali R.O. No.M-12/2021, dt.05.06.2021	Excavated Soil in forest area	Pending for enquiry
2.		Murbad	Pimpalgaon	Murbad R.O. No.2-M/2021-22, dt.07.06.2021	Excavated Soil in forest area	Pending for enquiry
3.	Murbad W	Mohaghar	Mhasa & Aagashi	Mohaghar R.O. M-07/2021, dt.02.08.2021	Excavated Soil in forest area	Pending for enquiry

The said violations are being reported to the Competent Authority.

- c) **Patgaon-Khopoli Section - I :-** The proponent MSRDC Mumbai has submitted proposal u/s.2 of the FC Act, 1980 for widening of the road admeasuring 12.8957 ha. on forest land. The proposal has been forwarded to the Competent Authority

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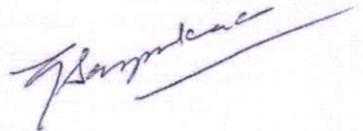


along with Violation Note. (A copy of Violation Note is annexed herewith and marked as Annexure-V). In that case offence under the provisions of Indian Forest Act, 1927 was registered for excavating soil in forest land etc. as under:-

Sr. No.	Range	Round	Beat	Offence Book No & Date	Type of Offence	Status
1	2	3	4	5	6	7
1.	Karjat West	Sugave	Vare	Sugave R.O.No.E-15/2019-20, dtd.	Excavated Soil in forest area	Case filed in JMC-I vide No.191/2020, dt.14.12.2020
2.		Borgaon	Salokh	Borgaon R.O. No.M-18/2019-20, dtd.	Asphalt was removed from the road and dumped in the protected forest and soil was dumped in the forest	Case filed in JMC-I vide No.SC303/200, dtd.14.12.2020
3.	Karjat East	Humgaon	Kashele	Humgaon R.O. No.M-14/2019-20, dtd.18.01.2020	Excavated soil in forest area	Case filed in JMC-I vide No.182/2020, dtd.27.07.2020
4.		Humgaon	Bhaliwadi	Humgaon R.O. No.E-26/2018-19, dtd.20.03.2019	Asphalt was removed from the road and dumped in the protected forest and soil was dumped in the forest	Case filed in JMC-I vide No.181/2020, dtd.27.07.2020

The above said violation have been pointed out to the Competent Authority and the authority has taken cognizance thereof and accorded Stage-I approval subject on 26.08.2021 to conditions laid down therein for compliance. (A copy of Stage-I Approval is annexed herewith and marked as Annexure-VI).

- d) **Patgaon-Khopoli Section II :-** Forest land is not involved in this package hence proposal u/s.2 of the FC Act, 1980 is not required. However, there is tree cutting in non-forest land. There is violation and offences are registered of which details are as under :-



Sr. No.	Range	Round	Beat	Offence Book No & Date	Type of Offence	Status
1	2	3	4	5	6	7
1.	Karjat West	Vavale	Nangurle	Vavarle R.O.No.M-10/2018-19, dtd.	Asphalt was removed from the road and dumped in forest.	Fine recovered from offender.
2.	Khalapur	Chilthan	Chilthan	Chilthan R.O.No.E-11/2020-21, dtd.02.03.2021	Construction of Unauthorised Road in Small part of Forest area	Pending for enquiry

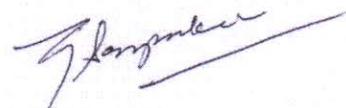
- e) **Wakan-Pali-Khopoli** :- Forest land is involved in this package but only maintenance / resurfacing of existing road is involved. There is violation and offence is registered under the provisions of Indian Forest Act, 1927 of which details are as under :-

Sr. No.	Range	Round	Beat	Offence Book No & Date	Type of Offence	Status
1	2	3	4	5	6	7
1.	Sudhagad	Khanpoli	Khanpoli	Khanpoli R.O.No.E-1/2019-20, dtd.24.10.2019	Excavated soil in forest area	Poclain Machine sized and release on bond paper.

- f) **Indapur to Agardanda** :- The proponent MSRDC Mumbai has submitted proposal u/s.2 of the FC Act, 1980 for widening of the road admeasuring 18.8136 hact. on forest land has been forwarded to the Competent Authority along with Violation Note. (A copy of Violation Note is annexed herewith and marked as **Annexure-VII**). In that case offence under the provisions of Indian Forest Act, 1927 was registered for excavating soil and cleaning in forest land and it was pointed out in the proposal to the authority.

Sr. No.	Range	Round	Beat	Offence book No. & Date	Type of Offence	Status
1.	Murud	Bhalgaon	Bhalgaon	R.O.No.E-01/2019, dt.12.06.2019	Clearing of soil and construction of cement concrete road	Fine recovered from offender
2.	Murud	Bhalgaon	Bhalgaon	R.O.No.E-02/2019-20, dt.12.06.2019	Clearing of soil and construction of cement concrete road	Fine recovered from offender
3.	Murud	Bhalgaon	Bhalgaon	R.O.No.E-03/2019-20, dt.13.06.2019	Clearing of soil and construction of cement concrete road	Fine recovered from offender

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4.	Murud	Bhalgaon	Bhalgaon	R.O.No.E-04/2019-20, dt.13.06.2019	Clearing of soil and construction of cement concrete road	Fine recovered from offender
5.	Murud	Amboli	Agardanda	R.O.No.E-01/2019-20, dt.13.06.2019	Clearing of soil and construction of cement concrete road	Fine recovered from offender
6.	Murud	Amboli	Agardanda	R.O.No.E-01/2019-20 dt.12.06.2019	Clearing of soil and construction of cement concrete road	Fine recovered from offender

The authority has taken cognizance thereof and accorded Stage-I Approval subject to conditions laid down therein for compliance. (A copy of Stage-I Approval on 31.12.2020 is annexed herewith and marked as Annexure-VIII).

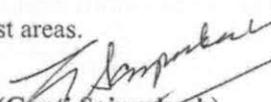
- 9) The copy of the report dt.17.11.2021 submitted by the Executive Engineer (NH Co-ordination), MSRDC Mumbai is annexed herewith & marked as Annexure-IX. One of the tree felling orders issued by Competent Authority in Marathi (Translated in English) is also annexed herewith & marked as Annexure-Xa & Xb.

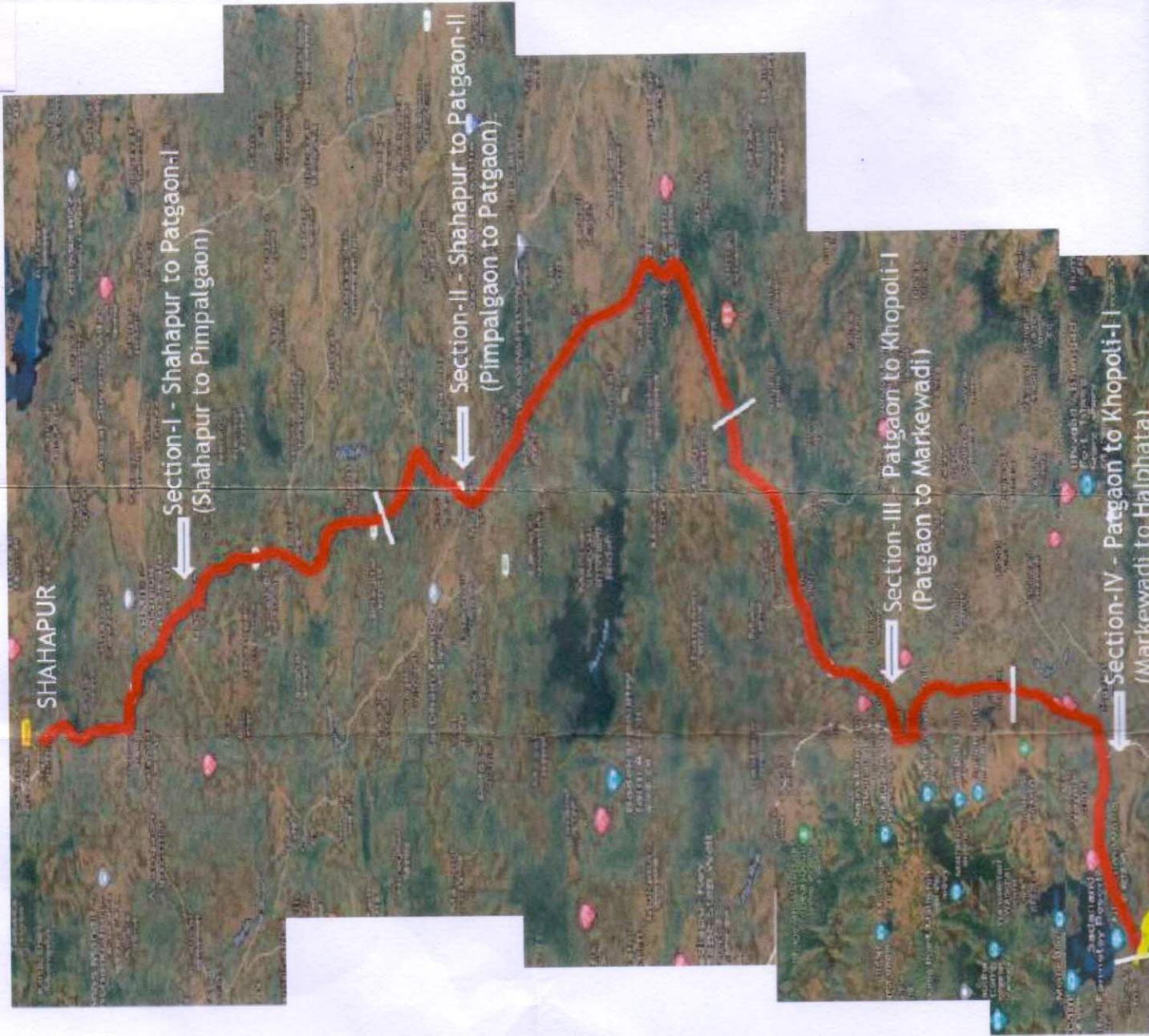
10) CONCLUSION :-

- i) It is clear from the information mentioned above that there is no illegal tree cutting or tree cutting without statutory permission either on forest land or on non-forest land involved in the proposed Road construction/widening National Highway NH 548 A.
- ii) Further, it is submitted that action as directed while giving Stage-I clearance for Forest involved Sections shall be scrupulously followed and Tree Officers (Range Forest Officers) shall ensure compliance of the conditions laid down while issuing felling orders for trees outside forest areas.

Date- 03/12/2021.

Place- Nagpur.

  
(Ganji Saiprakash)  
Principal Chief Conservator of Forests  
(Head of Forest Force)  
Maharashtra, Nagpur





NH 548A

COMMON LENGTH

Assesed.

*Sachin Niphade*

(Sachin Niphade)  
Executive Engineer (NH)  
M.S.R.D.C., Mumbai

*Ramesh Rao*

C.S.V. Ramenao  
Chief Conservator of Forests (I)  
Thane Circle, Thane.

Gopal Bhosle  
A/102 Shakuntala Krupa CHS  
Opp. Mental Hospital Gate, Thane (W)  
400604

660  
19 Oct 2021

To  
The Chief Conservator (Forest) Thane. 21st Oct. 2021.

मुख्य वनसंरक्षण (मा.) ठाणे वनवृत्त  
सायबो वेणु संकर वारा बंगला एरिया कोपरग (पूर्व). ठाणे 400603

मुख्य वनसंरक्षण (मा.) ठाणे, वनवृत्त अणे बांधे कार्यालय
कक्ष क्रमांक ..... 10/6
25 OCT 2021
19/9717
आयक क्रमांक .....
प्रशासकीय अधिकारी मुख्य वनसंरक्षण ठाणे

Sub:- Application No 88/2018 before the Honible NCT  
West Zone (Pune) u/s 18. R/W 14, 15, 17 of NCT Act 2010.  
Ref:- Your letter No 67/2018-19/297/21-22 dt-14/10/2021.

I am in receipt of your above referred letter sent  
by Speed Post on 16/10/2021. My reply is as mentioned  
herein below:-

I have already informed the Honible National  
Green Tribunal (NCT) Western-Zone-Pune vide my  
Speed Post. letter dt-11/10/2021 that due to my ill  
health and old age (Senior Citizen) I am unable  
to attend/persue the said matter either in person  
or thr. Video Conf. as have shifted to native place.  
My advocate has also shifted to Bangalore. I have  
therefore requested the Honible NCT-WZB to close/  
Withdraw the said matter due to this reason.

I enclosed herewith copy of said application  
dt-11/10/2021 for your ready reference & kind  
perusal.

Thanking You  
Yours faithfully

Sent.  
By Speed Post

(Gopal Bhosle)  
Applicant.

Attended

Encl:- Copy of letter dt-11/10/21.

Jama Rao  
(S.V. Ramarao)  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

BEFORE THE NATIONAL GREEN TRIBNAL  
WESTERN ZONE BENCH, PUNE

Original Application NO. 38/2018 (WZ)

Gopal Bajirao Bhosle-----Applicant

v/s

Executive Engineer & Ors -----Respondent(s)

Date of Hearing 22.11.2021

(Earlier date hearing 17.09.2021)

Application on behalf of the Applicant

MAY IT PLEASE YOUR HONOUR

The Applicant above named most respectfully submits as under:-

- 1) The Applicant had filed above referred application to prevent tree cutting likely to be undertaken for the Road Widening the area as mentioned in the Application.
- 2) I had tried my best level best to get required information at the time of filing said application.
- 3) I am Senior Citizen of 66 years age. I am not keeping well and having health problems during Corona period and thereafter due to my old age I have shifted to my native place which is very remote area in Maharashtra having network problems and therefore unable to attend the matter in person or by Video Conference/Online etc. I am unable to expedite/follow up the further proceedings of said matter/application.
- 4) My advocate on record has permanently shifted to Bangalore and informed me that she is unable to attend. I am not in a position to appoint another advocate to attend the matter further.
- 5) I therefore humbly request the Hon'ble Tribunal to relieve me from the said proceedings as I am unable to attend further due to the reasons as mentioned herein above. The matter may please be treated as Withdrawn.

For this act of kindness, I will remain grateful forever.

Dated:- // /10/2021

*Gopal*  
Gopal Bhosle  
(Applicant)

Attested

*S.V. Ramarao*  
(S.V. Ramarao)  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

भारतीय डाक  
India Post  
EM/38/2018/WZ/38/2018  
SP MADE I.F. S.O. /20/2021  
Counter No. 12/10/2021. 11:25  
TO THE REGISTRAR NATIONAL GREEN T.  
PUNJAGUDA, PUNE 411 005  
FROM GOPAL BHOSLE, 102 SHANTINAGA  
W. Zone  
Airtel 20/10/2021 11:25  
Track on www.india.gov.in  
0121 18000110000 Akshay Mathur, Shiv Datta

*Speed Post*  
*Delivered 13/10/2021*

## VIOLATION NOTE

### A Note regarding the circumstances under which the work has undertaken in violation of Forest (Conservation) Act, 1980

The ministry of Road Transport & Highways (MoRTH), Government of India has decided to take up the development of Section - I - Shahapur Patgaon NH 548A in the State of Maharashtra for augmentation of capacity for safe and efficient movement of traffic by upgrading to Two Lane with paved shoulder configuration based on the traffic demand.

The total length of the project stretch selected for up-gradation is 20.130 KM in this package from which road is passing through forest area in Shahapur forest division. The proposed widening requires diversion 17.01 Ha. in Shahapur Forest Division. Therefore the widening of this stretch requires forest clearance from Ministry of Environment, Forest and Climate change (GOI).

The diversion of forest area has been limited to the minimum that satisfies the National Highway standards. As the project road is passing through the middle of forest area, bypassing the forest area is not possible. Alternative has been examined and found that no better option is available. The widening has been limited to non-forest areas where the road is passing/ abutting the forest land only on one side of the existing road, to reduce the requirement of forest area diversion.

The existing Shahapur - Murbad Road was under the possession of Public Works Department, State of Maharashtra. Now the said Road is declared as National Highway No. 548A. And the road is handed over to Maharashtra State Road Development Corporation Limited, Mumbai by Public Works Department, State of Maharashtra for further works and maintenance. While handing over the said road to MSRDC, Public Works Department, State of Maharashtra has mentioned the 22-30 mtr. ROW of the said road. And MSRDC has started the work in forest area assuming the existing ROW of the said road.

But Public Works Department, State of Maharashtra has never acquired the Forest area of the 22-30 mtr. ROW for the said road. And hence, as the said area is still forest land, the forest offence case is booked in violation of the Indian Forest Act, 1927 & Forest (Conservation) Act, 1980. The penalty of Rs. 279200/- has been recovered from the concerned contractor of the said work. The work started in the forest area is stopped by Forest Department.

Attested

  
(S.V. Ramarao)  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

The project authority has submitted the proposal as required under Section 2 of the Forest (Conservation) Act, 1980 for obtaining prior approval from Government of India.

The project authority has given an undertaking to bear the cost of Compensatory Afforestation as directed by Forest Department.

As the proposal is for upgradation of existing road, and there is no alternative for the same and the project authority has submitted the proposal for obtaining approval from Government of India, the proposal is recommended subject to deposition of 20% of five (5) times Net Present Value (NPV) of the violated area by the project authority as directions issued in the Part-B, Chapter I, Rule 1.21 of the Forest (Conservation) Rule, 2003 issued by GOI vide letter no. F.No. 5-2/2017-FC, dated 28/03/2019.

16 03 2020



*(V. T. Ghule)*  
Deputy Conservator of Forests  
Deputy Conservator of Forests  
Shahapur Forest Division  
Shahapur Forest Division, Shahapur

Attested

*(S. V. Ramarao)*

Chief Conservator of Forests (T)  
Thane Circle, Thane.



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Integrated Regional Office  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001  
apccfcentral-ngp-mef@gov.in

F.No. FC-II/MH-150/2021-NGP /8205

Date: 30.06.2021

To,

The Principal Secretary (Forests),  
Revenue and Forest Department,  
Hutatma Rajguru Chowk  
Madam Cama Marg  
Mantralaya, Mumbai - 400032.

**Sub: Diversion of 17.01 ha of forest land in favour of Maharashtra State Road Development Corporation Ltd., Mumbai for rehabilitation and up-gradation of Sahapur Patgaon Section-I (KM 0.000 to KM 20.130) part of NH-3 Shahapur-Murbad-Patgaon-Karjat-Khopoli-NH4 section of newly declared NH-548A in the State of Maharashtra km 108+500 to km 153+160 to four lane with paved shoulder in the state of Maharashtra.**

Sir,

The undersigned is directed to refer to State Government of Maharashtra letter No. FLD-1220/C.R.239/F-10 dated 10.03.2021 and APCCF & Nodal Officer (FCA), Maharashtra letter No. Desk-17/NC/II/ID 12819/(71)/683/2020-21 dated 27.10.2020 on the above subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and to say that the said proposal has been examined in the Integrated Regional Office in light of the relevant provisions of the Forest (Conservation) Act, 1980 and Guidelines issued thereunder and approved by the Regional Empowered Committee constituted under Section - 4 of the Forest (Conservation) Act, 1980.

After careful examination of the proposal of the State Government and on the basis of the approval of the proposal by the Regional Empowered Committee, the Central Government hereby accords 'in-principle' under Section - 2 of the Forest (Conservation) Act, 1980 diversion of 17.01 ha of forest land in favour of Maharashtra State Road Development Corporation Ltd., Mumbai for rehabilitation and up-gradation of Sahapur Patgaon Section-I (KM 0.000 to KM 20.130) part of NH-3 Shahapur-Murbad-Patgaon-Karjat-Khopoli-NH4 section of newly declared NH-548A in the State of Maharashtra subject to the fulfilment of the following conditions:

- i. Legal status of the forest land shall remain unchanged;
- ii. **Compensatory afforestation**
  - a. Compensatory afforestation shall be taken up by the Forest Department over 34.02 ha degraded forest land in Survey No. 57, 69 at Village - Ras, Tal. Shahapur, Dist- Thane (20.00 ha) and in Survey No. 36/1 (old 684) at Village - Kukambe, Tal. Shahapur, Dist- Thane (14.02 ha). As far as possible, a mixture of local indigenous species along with 10% RET species of Thane District shall be planted and monoculture of any species may be avoided;
  - b. The Penal CA over 01 ha degraded forest area preferably in continuation to the main CA area shall be raised and maintained by State Forest Department at the cost of project;

Attended

(C.S.V. Ramarao)  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

- iii. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;
- iv. **NPV:**
- a. The State Government shall charge the Net Present Value (NPV) for the 17.01 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard;
  - b. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;
- v. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department. Maximum numbers of trees in outer RoW will be kept intact. A detailed report in this regard shall be submitted to IRO, MoEF&CC along with Stage- I compliance report;
  - vi. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through *e-portal* (<https://parivesh.nic.in/>);
  - vii. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector;
  - viii. Action against violation shall be undertaken as per the provisions made under Para 1.21 of Handbook of Forest Conservation Act, 1980 published in 28.03.2020. Further, a formal enquiry shall be conducted by State Forest Department as per the provisions made under Para 1.21 of Handbook of Forest Conservation Act, 1980 published in 28.03.2020. A detail report in this regard shall be submitted to Regional Office and same shall be placed before REC for further consideration;
  - ix. The User Agency in consultation with State Forest Department shall prepare and implement a Site Specific Wildlife Conservation Plan for 10 years. Copy of the same shall be submitted along with Stage- I compliance report;
  - x. Maximum number of trees up to 60 cm girth proposed to be felled may be translocated by the State Government at the cost of the User Agency;
  - xi. State Forest Department shall undertake avenue plantation of 8 feet tall plants as per IRC norms at the cost of User Agency;
  - xii. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas;
  - xiii. Wherever feasible, User Agency in consultation with State Forest Department shall construct the wildlife passages in the form of underpasses at least at every 200 meters

Attested



  
 (S.V. Ramarao)  
 Chief Conservator of Forests (T)  
 Thane Circle, Thane.

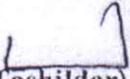


- xxviii. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018;
- xxix. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife;
- xxx. The compliance report shall be uploaded on *e-portal* (<https://parivesh.nic.in/>);

After receipt of a report on the compliance of conditions no iii, iv (a), v, vi, vii, viii, ix, x, xv, xviii, xix and undertakings, duly authenticated by the competent authority in the State Government, in respect of all other conditions, from the State Government, formal approval will be considered in this regard under Section-2 of the Forest (Conservation) Act, 1980.

This issues with the approval of Regional Officer (Central), Integrated Regional Office, MoEF & CC, Nagpur.

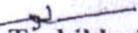
Yours faithfully,

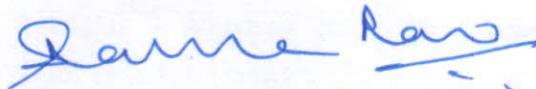
  
(C.B. Tashildar)  
AIGF (Central)

Copy to:

- i. The PCCF (HoFF), Government of Maharashtra, Nagpur.
- ii. The Addl. PCCF & Nodal Officer (FCA), Government of Maharashtra, Nagpur.
- iii. User agency.
- iv. Guard file.

Attested

  
(C.B. Tashildar)  
AIGF (Central)

  
(C.S.V. Ramonao)  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

Violation Note

The area proposed for diversion of 12.8957 Ha. forest area for Rehabilitation and up-gradation of Patgaon to Khopoli Section I (km 43+783 to km 69+508) part of NH-3 Shahapur-Murbad-Mhasa-Karjat-Khopoli-NH4 section of newly declared NH- 548 A in the Raigad District in Maharashtra State. In this project user agency is Maharashtra State Road Development Corporation. In current project for violation of FCA guidelines is noticed. An offence was booked under Indian Forest Act, 1927 and this unauthorised work was stopped by the field Forest Staff. The details of offences booked by field staff are mentioned as below:

Forest Range	Round	F.O.R. No. and date	S.No.	Offender Name	Remarks
Karjat (East)	Humgaon	E-26/2018-19	Village Vanjarwadi, Protected Forest, S.No. 35	Mr. Dev Brijgopal (J.V. Company, New Delhi.)	This matter is subjudice. Court case No. S.C.181/2020. The matter is pending in the Court.
Karjat (East)	Humgaon	M-14/2019-20	Village Vanjarwadi Protected Forest S.No. 47, 13, 50 and Village Naldhe, Acquired Forest S.No. 43/6, 17, 18, 19, 43/8, 15, 71/12	Mr. Dharmendar Kapoor (Supervisor), Resi. Krishna Colony, Gurgaon, Delhi.	This matter is subjudice. Court case No. S.C.182/2020. The matter is pending in the Court.
Karjat (West)	Borgaon	M-18/2019-20	Village Kalamb Finally Acquired Private Forest S.No. 87	Mr. Dharmendar Kapoor (Supervisor), Resi. Krishna Colony, Gurgaon, Delhi.	Charge sheet filing in the court is in progress.
Karjat (West)	Sugve	E-15/2019-20	Village Ware Protected Forest S.No. 2, Village Sugave, Restored Private forest S.No. 35/4, 35/6	Mr. Dharmendar Kapoor (Supervisor), Resi. Krishna Colony, Gurgaon, Delhi.	Charge sheet filing in the court is in progress.

Attested

*CS.V. Ramareo*

Chief Conservator of Forests (T)  
Thane Circle, Thane.

A total four offence cases has been booked. Out of which two cases are subjudice and for remaining two cases inquiry has been completed, after inquiry charge sheet will be filed in the court. In this project MSRDC, through its road construction contractor had undertaken the unauthorised construction works done about 2.235 ha. by violating the Forest (Conservation) Act, 1980 provisions and guidelines.

The user agency has admitted to the offence and submitted the violation report, hence the penalty as per guideline no. Part-B, Chapter-I, 1.21(ii) of the Forest (Conservation) Act, 1980 is to be recovered from the user agency.

In the current project when the violation was noticed, forest staff stopped the work in the forest area and offence was booked and offender is being prosecuted as per law. Therefore no action is proposed for the forest officials and staff concerned.

Place:- Alibag.  
Date:- /08/2020.

(Maneesh Kumar)  
Deputy Conservator of Forests,  
Alibag

Attested

  
C.S.V. Ramarao  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

NH



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Integrated Regional Office  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001  
apccfcentral-ngp-mef@gov.in

F.No. FC-II/MH-152/2021-NGP / 8553

Date: 26<sup>th</sup> August, 2021

To,

The Principal Secretary (Forests),  
Revenue and Forest Department,  
Hutatma Rajguru Chowk  
Madam Cama Marg  
Mantralaya, Mumbai- 400032.

Sub: Diversion of 12.8957 ha of forest land in favour of Maharashtra State Road Development Corporation Ltd., Mumbai for rehabilitation and up gradation of Patgaon-Khopoli Section-II (43+783 to 69+508 KM) part of NH-3 Shahapur-Murbad-Karjat-Khopoli-NH4 section of newly declared NH-548A in the State of Maharashtra- regarding.

Sir,

The undersigned is directed to refer to State Government of Maharashtra letter No. FLD-1320/C.R.238/F-10 dated 10.03.2021 and APCCF & Nodal Officer (FCA), Maharashtra vide his letter No. Desk-17/NC/II/ID 12818/(71)/778/2020-21 dated 12.11.2020 on the above subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and APCCF & Nodal Officer (FCA), Government of Maharashtra letter No. Desk-17/NC/II/ID-12813(72)/209/2021-22 dated 01.06.2021 forwarding additional information as sought vide this office letter of even number dated 30.04.2021 and to say that the said proposal has been examined in the Integrated Regional Office in light of the relevant provisions of the Forest (Conservation) Act, 1980 and Guidelines issued thereunder and approved by the Regional Empowered Committee constituted under Section - 4 of the Forest (Conservation) Act, 1980.

After careful examination of the proposal of the State Government and on the basis of the approval of the proposal by the Regional Empowered Committee, the Central Government hereby accords 'in-principle' under Section - 2 of the Forest (Conservation) Act, 1980 diversion of 12.8957 ha of forest land in favour of Maharashtra State Road Development Corporation Ltd., Mumbai for rehabilitation and up gradation of Patgaon-Khopoli Section-II (43+783 to 69+508 KM) part of NH-3 Shahapur-Murbad-Karjat-Khopoli-NH4 section of newly declared NH-548A in the State of Maharashtra subject to the fulfilment of the following conditions:

- i. Legal status of the forest land shall remain unchanged;
- ii. **Compensatory afforestation**
  - a. Compensatory afforestation shall be taken up by the Forest Department over 26.00 ha degraded forest land in Survey No. 83 (Old 341) at Village- Mokhavane, Taluka- Shahapur, District- Thane at the cost of the User Agency. As far as possible, a mixture of local indigenous species along with 10% RET species of Thane District shall be planted and monoculture of any species may be avoided.
  - b. Penal CA over 2.25 ha degraded forest area preferably in continuation of main CA area shall be raised and maintained by the State Forest Department at the cost of User Agency.
- iii. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;

*Nitin* Attested

*Sanjay Das*  
(S.V. Ramarao)  
Chief Conservator of Forests (T) and  
Thane Circle, Thane.

## iv. NPV:

- a. The State Government shall charge the Net Present Value (NPV) for the 12.8957 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard;
- b. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;
- v. User Agency in consultation with State Forest Department shall minimize the felling of trees and maximum numbers of trees in outer RoW will be kept intact and maximum number of trees up to 60 cm girth proposed to be felled shall be translocated by the State Government at the cost of the User Agency. A detailed report in this regard shall be submitted to IRO, MoEF&CC;
- vi. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (<https://parivesh.nic.in/>);
- vii. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector;
- viii. Action against violation shall be undertaken as per the provisions made under Para 1.21 of Handbook of Forest Conservation Act, 1980 published in 28.03.2020. Further, a formal enquiry shall be conducted by State Forest Department as per the provisions made under Para 1.21 of Handbook of Forest Conservation Act, 1980 published in 28.03.2020;
- ix. The User Agency in consultation with State Forest Department shall prepare and implement a Site Specific Wildlife Conservation Plan for 10 years;
- x. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas;
- xi. For smooth movement of resident wildlife inhabiting area at present or in upcoming times; the User Agency shall ensure box culverts of minimum size 2x3 mtrs at every 300 meters in forest as well as in non-forest areas where there is a traditional route of wildlife movement and accordingly numbers of box culverts shall be increased. A report in this regard shall be submitted to IRO, MoEF&CC along with Stage-I compliance.
- xii. State Forest Department shall undertake avenue plantation of 8 feet tall plants as per IRC norms at the cost of User Agency.
- xiii. The existing carriageway in the forest area, in the patches corresponding to re-alignments, shall be dismantled and land shall be handed over back to the State Forest Department. A reclamation plan by planting suitable indigenous species of trees shall be prepared in consultation with the Forest Department and the amount so required will be deposited with the forest department by the user agency for taking up reclamation of the area. A copy of plan so prepared shall be submitted to IRC, MoEF&CC.
- xiv. Rain water harvesting structures shall be constructed every 500 meters in outer RoW of alignment in entire forest area at project cost;
- xv. To improve the Forest/ Tree cover and to reduce pollution, as mandated in National Forest Policy, 1988 and Environmental (Protection) Act, 1986 respectively, the User Agency shall develop a separate nursery at one or more places to raise at least 25,000 seedlings of forestry species along with bamboo, fruit bearing, medicinal, ornamental and indigenous/local every year. At least 50% of seedlings shall be planted by User Agency in the vicinity of project area including forest area and for hand holding with local people residing in vicinity of proposed road, User Agency shall voluntarily distribute remaining 50% of seedlings to them free of cost. A compliance

Attested

*C. S. V. Ramarao*  
 (C.S.V. Ramarao)  
 Chief Conservator of Forests (T)  
 Thane Circle, Thane.

*R. S. Menon*

report including species wise details of seedlings raised, location of plantation area and details of villagers whom seedlings have been distributed need to be prepared every six month and submitted to Regional Office of MoEF&CC;

- xvi. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable;
- xvii. The layout plan of the proposal shall not be changed without prior approval of Central Government;
- xviii. No labour camp shall be established on the forest land;
- xix. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel;
- xx. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer;
- xxi. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;
- xxii. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less;
- xxiii. The forest land shall not be used for any purpose other than that specified in the project proposal;
- xxiv. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India;
- xxv. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018;
- xxvi. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife;
- xxvii. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);

After receipt of a report on the compliance of conditions no iii, iv (a), v, v, vii, viii, ix, xi, xiii, xv and undertakings, duly authenticated by the competent authority in the State Government, in respect of all other conditions, from the State Government, formal approval will be considered in this regard under Section-2 of the Forest (Conservation) Act, 1980.

This issues with the approval of Regional Officer (Central), Integrated Regional Office, MoEF & CC, Nagpur.

Yours faithfully,

- Sd.

(N K Dimri)

Technical Officer (Gr-I)

Copy to:

- i. The PCCF (HoFF), Government of Maharashtra, Nagpur.
- ✓ ii. The Addl. PCCF & Nodal Officer (FCA), Government of Maharashtra, Nagpur.
- iii. User agency.
- iv. Guard file.

Attested

*(Signature)*

(N K Dimri)

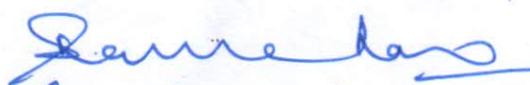
Technical Officer (Gr-I)

*(Signature)*  
 (S. V. Ramnarao)  
 Chief Conservator of Forests (T)  
 Thane Circle, Thane.

## Violation Note

- 1 Name of the Agency : Deputy Engineer (NH) MSRDC Mumbai
- 2 Name of the Project : Proposal for Construction of Rehabilitation & Up-gradation of newly declared Rehabilitation & Up-gradation of NH-548 A Section from Indapur to Agardanda (Design Ch. 0+000 to 42+345) to Two lane with paved shoulders in Taluka - Mangoan, Tala, Roha & Murud District Raigad, State - Maharashtra,
- 2) A) whether the project is under EGS or Plan : NA.
- 3) Location :
- | S No  | Gut No | Village  | Taluka | District |
|-------|--------|----------|--------|----------|
| 214/1 | 63/A   | Bhalgaon | Roha   | Raigad   |
| 223   | 60/2   | Bhalgaon | Roha   | Raigad   |
| 225   | 48     | Bhalgaon | Roha   | Raigad   |
| 219   | 55     | Bhalgaon | Roha   | Raigad   |
| 451   | 48     | Sawali   | Murud  | Raigad   |
| 438   | 49     | Sawali   | Murud  | Raigad   |
- 4) No. and Date of Technical sanction : Gov. of India Ministry of Road Transport and Highways order No NH-12014/131/2016-MAH(P-6) Dated 25.01.2017.
- 5) No. and Date of Administrative approval : Gov. of India Ministry of Road Transport and Highways order No NH-12014/131/2016-MAH(P-6) Dated 25.01.2017.
- 6) Period of work on forest land :
- a) Date of starting the work : Year 2019-20
- b) Date of stopping the work : Year 2019-20
- 7) Period of work on non forest land :
- a) Date of starting the work : Not Applicable (Linear Project)
- b) Date of stopping the work :

Attested

  
 (C.S.V. Ramonao)  
 Chief Conservator of Forests (T)  
 Thane Circle, Thane.

## 8) Details of work done on forest area (Finally Acquired Forest u/s 22 A of MPFA 1975)

Sr. No	Item	Forest land involved in the item	Extent of violation on forest land	Amount sanctioned on the item stated	Amount spent on violation on item No.2	Remarks
01	Construction of Cement Concrete Road	0.2637 ha.	Survey No.214/1 Gut NO 63/A	Not Applicable	Approx 50,00,000/-	The work is stopped
02	Construction of Cement Concrete Road	0.0570 ha.	Survey No.223 Gut No 60/2			The work is stopped
03	Construction of Cement Concrete Road	0.0600 ha.	Survey No.225 Gut No 60/2			The work is stopped
04	Construction of Cement Concrete Road	0.1207 ha.	Survey No.223 Gut No 60/2			The work is stopped
05	Soil Filling for Road	0.0850 ha.	Survey No.223 Gut No 60/2			The work is stopped
06	Soil Filling for Road	0.1380 ha.	Survey No.223 Gut No 60/2			The work is stopped
<b>Total</b>		<b>0.7244 ha.</b>				

## Net Present Value as per govt.of India Guidelines

Sr.No.	Village	Taluka	Area ha.	Eco Class Type of Forest	Rate Per hector in Rs.	Total Amount in Rs.
01	As per Statement	Area	18.8136	I	9,39,000/-	1,76,65,971/-

Penalty recommended by Dy.Conservator of Forest, Roha for Violation as per MoEF & CC Letter Vide F.No.11-42/2017-FC dt.29<sup>th</sup> January 2018.

Sr.No.	Net Present Value Per Ha.	Penalty as per para No.B (ii) MoEF & CC Letter Vide F.No.11-42/2017-FC dt.29 <sup>th</sup> January 2018.
01	9,39,000/-	1,36,042/-
In Words	One Lakh thirty six thousand forty two rupees only.	

For Violation of Forest (Conservation) Act, 1980 and its guidelines Penalty Amount Rs. 1,36,042/- is recommended by Dy.Conservator of Forest Roha.

Attested

(Rakesh Sepat)

Deputy Conservator of Forests,  
Roha

Ch. V. Ramarao  
(S.V. Ramarao)

Chief Conservator of Forests (T)  
Thane Circle, Thane.



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन  
मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

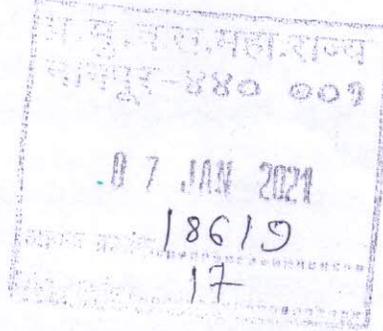
Integrated Regional Office  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001  
apccfcetral-ngp-mef@gov.in

F.No. FC-II/MH-133/2020-NGP / 7644

Date: 31<sup>st</sup> Dec. 2020

To,

The Secretary (Forests),  
Revenue and Forest Department,  
Hutatma Rajguru Chowk  
Madam Cama Marg  
Mantralaya, Mumbai - 400032.



**Sub: Diversion of 18.8136 ha forest land for rehabilitation & up-gradation of NH-548A section from Indapur to Agardanda (Design Ch 0+000 to 42+345) to two lane with paved shoulders in Tal. Mangaon, Roha & murud, District- Raigad, Maharashtra.**

Sir,

The undersigned is directed to refer to State Government of Maharashtra vide its letter No. FLD-1320/C.R.37/F-10 dated 08.12.2020 and APCCF & Nodal Officer (FCA), Maharashtra vide his letter No. Desk-17/NC/III/ID 12753/(69)1707/2019-20 dated 21.01.2020 on the above subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and to say that the said proposal has been examined in the Integrated Regional Office in light of the relevant provisions of the Forest (Conservation) Act, 1980 and Guidelines issued thereunder and approved by the Regional Empowered Committee constituted under Section - 4 of the Forest (Conservation) Act, 1980.

After careful examination of the proposal of the State Government and on the basis of the approval of the proposal by the Regional Empowered Committee, the Central Government hereby accords 'in-principle' under Section - 2 of the Forest (Conservation) Act, 1980 for diversion of 18.8136 ha. Forest Land in favour of MSRDC Bandra Mumbai for rehabilitation & up-gradation of NH-548A section from Indapur to Agardanda (Design Ch 0+000 to 42+345) to two lane with paved shoulders in Raigad District in the State of Maharashtra subject to the fulfilment of the following conditions:

- i. Legal status of the forest land shall remain unchanged;
- ii. **Compensatory afforestation**
  - a) Compensatory afforestation shall be taken up by the Forest Department over 38.00 ha degraded forest land of Compartment No. 314 pt at Village- Nizampur and Shirsad, Taluka- Mangaon, Dist- Raigad at the cost of the User Agency. As far as possible, a mixture of local indigenous species along with 10% RET species of Raigad District shall be planted and monoculture of any species may be avoided.
- iii. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the

*[Signature]*

Attended

*[Signature]*  
(S.V. Ramarao)  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

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13/01/2021

project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;

iv. **NPV:**

a) The State Government shall charge the Net Present Value (NPV) for the 18.8136 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard;

b) Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;

v. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department. Maximum numbers of trees in outer RoW will be kept intact. A detailed report in this regard shall be submitted to IRO, MoEF&CC along with Stage- I compliance report;

vi. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through **e-portal** (<https://parivesh.nic.in/>);

vii. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector;

viii. Action against violation shall be undertaken as per the provisions made under Para 1.21 of Handbook of Forest Conservation Act, 1980 published in 28.03.2020 and detailed report in this regard shall be submitted along with Stage-I compliance;

ix. To improve the Forest/ Tree cover and to reduce pollution, as mandated in National Forest Policy, 1988 and Environmental (Protection) Act, 1986 respectively, the User Agency shall develop a separate nursery at one or more places to raise at least 35,000 seedlings of forestry species along with bamboo, fruit bearing, medicinal, ornamental and indigenous/local every year. At least 50% of seedlings shall be planted by User Agency in the vicinity of project area including forest area and for hand holding with local people residing in vicinity of proposed road, User Agency shall voluntarily distribute remaining 50% of seedlings to them free of cost. A compliance report including species wise details of seedlings raised, location of plantation area and details of villagers whom seedlings have been distributed need to be prepared every six month and submitted to Regional Office of MoEF&CC;

x. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable;

xi. The layout plan of the proposal shall not be changed without prior approval of Central Government;

xii. No labour camp shall be established on the forest land;

*Attested*  
  
 (C.V. Ramarao)  
 Chief Conservator of Forests (T)  
 Thane Circle, Thane.



(124)

- xiii. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel;
- xiv. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer;
- xv. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;
- xvi. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less;
- xvii. The forest land shall not be used for any purpose other than that specified in the project proposal;
- xviii. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India;
- xix. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018;
- xx. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife;
- xxi. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);
- xxii. The State Government, if so desire, may pass an order for tree cutting and commencement of work in accordance with the provisions as contained in Section 11.2, Chapter-11 of Handbook of Forest (Conservation) Act, 1980 and Forest Conservation Rules, 2003 (Guidelines and Clarification) issued in 2019.

After receipt of a report on the compliance of conditions no iii, iv (a), v, vi, vii, viii and undertakings, duly authenticated by the competent authority in the State Government, in respect of all other conditions, from the State Government, formal approval will be considered in this regard under Section-2 of the Forest (Conservation) Act, 1980.

This issues with the approval of Regional Officer (Central), Integrated Regional Office, MoEF & CC, Nagpur.

Yours faithfully,

- Sd.

(N K Dimri)

Technical Officer Gr-I

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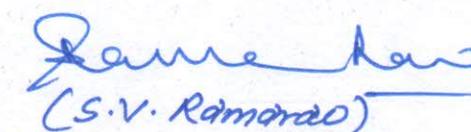
- i. The PCCF (HoFF), Government of Maharashtra, Nagpur.
- ✓ ii. The Addl. PCCF & Nodal Officer (FCA), Government of Maharashtra, Nagpur.
- iii. User agency.
- iv. Guard file.

Attested



(N K Dimri)

Technical Officer Gr-I



Chief Conservator of Forests (T)  
Thane Circle, Thane.



No.: NH-2021/02/DE-7/C.R.No.: WPK-NGT/ENGG. | 6611  
Date: 17/11/2021

To  
Chief Conservator of Forest  
Thane Regional Office,  
Micro Wave Tower, Bara Bungalow area,  
Kopari (East), Thane- 400 603.

Sub.: NATIONAL GREEN TRIBUNAL

उप वनसंरक्षण (प्रा.) ठाने, वनसंरक्षण  
यांचे कार्यालय  
दफ. क्रमांक 28K-10 F-CA  
7/11/2021  
21/11/2021  
17 NOV 2021  
B/10779  
सिक्की अधिकारी मुख्य वनसंरक्षण ठाने

Application No.: 88/2018 (WZ) of 2018

Gopal Bajirao Bhonsale ..... Petitioners

V/S

Executive Engineer, MSRDC & Ors. .... Respondents

Ref.: 1 MSRDC letter No.: NH-2021/02/DE-7/C.R. No.: WPK-NGT/ENGG./6241;  
dtd.: 29.10.2021.

2. Your office letter in Marathi language dtd.: 11.11.2021.
3. MSRDC letter No.: NH-2021/02/DE-7/C. R. No.: WPK-NGT/ENGG./6521;  
dtd.: 12.11.2021

With reference to above subject and reference letters, further subsequent to detailed discussion with your good self on captioned matter, this office has confirmed the data on Tree Fellings. Accordingly, submitting herewith the detailed data for perusal and further directives.

Enclosure: As above (Pg No.: 02 to 09)

*Sachin Niphade*  
(Sachin Niphade)  
Executive Engineer  
(NH Co-Ordination)  
M.S.R.D.C., Mumbai

Copy submitted to;

1. Chief Engineer (NH), M.S.R.D.C., RGSL project office, Bandra (W). Mumbai-50.
2. Executive Engineer (WPK), M.S.R.D.C., RGSL project office, Bandra (W). Mumbai-50.

Attested

*C.S.V. Ramando*  
(C.S.V. Ramando)  
Chief Conservator of Forests (T)  
Thane Circle, Thane

Corporate Office : Opp. Bandra Reclamation Bus Depot, Near Lilavati Hospital, K C Marg, Bandra (West), Mumbai - 400 050.  
Telephone No.: 022-26400190/201, 26558175/76 Fax No.: 022-26417893

Regd. Office : Nepean Sea Road, Besides Priyadarshini Park, Mumbai - 400 036.

Telephone No.: 022-23685909, 23613789, 23691030

Website : www.msrdc.org CIP No. 4526019/H1996SGC101586

DRAFT REPLY

Sub.: NATIONAL GREEN TRIBUNAL

Application No.: 88/2018 (WZ) of 2018

Gopal Bajirao Bhonsale..... Petitioners

V/S

Executive Engineer MSRDC&amp;Ors..... Respondents

MSRDC has received the details of the subjected matter through Forest Department. The matter is examined and it is came to known that, the Applicant Mr. Gopal Bhonsale has filled the Application before the Hon. National Green Tribunal (NGT) on the finding this act wrong that, A RTI Application dated 10<sup>th</sup> August 2018 to National Highway Authority of India (NHAI) New Delhi and the Principal Chief Conservator of Forest (HOFF) Nagpur. In this regard, Applicant submitted that, he didn't receive the information sought by him. The brief chronological information as follows;

1. Applicant Mr. Gopal Bhonsale submitted that, he was travelling from the said Highway and he saw a number of trees but and transported without any documentary permission in hand with the person engaged in the said activities.
2. Therefore, Applicant Mr. Gopal Bhonsale has filed an Application under Right to Information (RTI) Act-2005 on dated 10<sup>th</sup> August 2018 to the office National Highway Authority of India (NHAI) New Delhi and the Principal Chief Conservator of Forest (HOFF) Nagpur.
3. Further, it is understood that, the Applicant has mentioned the spot as Highway Number 548-A, Km 0+000 to 40+600, *Sakhali* Spot 17+150. As a fact, this location comes at section from Wakanphata to Paliphata of the newly declared NH-548A.
4. In this regard, it is to submit that, the 'road stretch namely 'Wakan-Pali-Khopoli' was state highway constructed during 1974-79 and maintained up to June 2017 by PWD.
5. In 2016, the Ministry of Road, Transport & Highways (MoRT&H), was accorded 'In-Principle' approval for declaration of state roads as new National Highways (NHs) in the state of Maharashtra subject to outcome of Detailed Project Report (DPR) preparation and entrusted certain road stretches to MSRDC for preparation of Detailed Project Report (DPR), vide their letter No.: NH-14012/20/2015-P&M; dtd.:

Attested

*James Rao*  
 (S.V. Ramarao)  
 Chief Conservator of Forests (T)  
 Thane Circle, Thane.

*[Signature]*  
 11

21.10.2015 and letter No.: 1200114/49/2015-MAH(P-6); 14.06.2016. Please refer Annexure-I

6. Accordingly, as per directives of MoRT&H, MSRDC was prepared the DPR through the empaneled Consultant of the Ministry. Based on outcome of these DPR, MoRTH had declared New National Highways Nos to earlier state highways as per Gazette Notification No.: PART II-Section 3-Sub Section (ii), dtd.: 03.01.2017. In this Gazette Notification, the subjected stretch is a part of newly declared NH-548 A. As the new National Highway No.: 548 A is 'The Highway starting from its junction with NH-848A near Shahapur and connecting to Murbad, KARjat, Khalapur, Pali, Tala, Mandand terminating at Agardanda in the state of Maharashtra.' Please refer Annexure-II
7. MSRDC had prepared DPR and divided this highway work in 6 sections as tabulated below;

Sr. No.	Chainages	Name of Stretch	Status of Forest Diversion Land	Present Status
1.	0.000 to 20.130	Shahapur to Patgaon section-I	Stage-I permission granted to FDP proposal	60.36% Work Completed on non-forest land
2.	0.000 to 23.650	Shahapur to Patgaon section-II	FDP proposal under scrutiny with PCCF Ngpr	69.06% Work Completed on non-forest land
3.	0.000 to 25.730	Patgaon to Khopoli section-I	Stage-I permission granted to FDP proposal	90.85% Work Completed on non-forest land
4.	0.000 to 21.630	Patgaon to Khopoli section-II	No Forest land required/diverted.	90.88% Work Completed on non-forest land
Common length on NH-4 (Mumbai Pune highway)				
5.	0.000 to 40.600	Paliphata to Wakanphata. (i.e. Wakan-Pali-Khopoli)	No Forest land required/diverted. Existing road re-surfaced	70.11% Work Completed
Common length on NH-17 (Mumbai Goa highway)				
6.	0.000 to 42.340	Indapur-Tala-Agardanda	Stage-I permission granted to FDP proposal	95.63% Work Completed on non-forest land

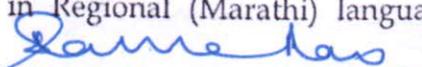
MAP: The map showing the different construction packages of Highway stretches of NH 548A is enclosed herewith as Annexure-VII.

Attended

*(S.V. Ramarao)*  
 Chief Conservator of Forests (T)  
 Thane Circle, Thane.

8. In the past, as per schedule given by Ministry, MSRDC had presented these DPR before Standing Cost Committee (SCC) & Standing Finance Committee (SFC) of MoRTH and the subjected work is sanctioned under Annual Plan 2016-2017. In this regard, as per directives of Ministry, the bids were called for appointment of EPC Contractor for the said stretch i.e. 'Up-gradation of Newly declared National Highway 548-A from Wakanphata (km 00+000) to km Paliphata (40+600) [Design km.0.000 to km. 40.600] to Two lane with paved shoulder & configuration in the state of Maharashtra on EPC Mode.' Followed to the online tendering process through Ministry's portal, the Letter of Acceptance (LoA) issued to successful bidder as EPC Contractor to M/s. Varaha Infra Ltd. Please refer **Annexure-III**.
9. Thereafter, MSRDC has taken over subjected stretch from PWD Mahad division on 23.06.2017. MSRDC has then hand over this stretch to the EPC Contractor and issued Appointed date as 1<sup>st</sup> day of August 2017, vide letter dtd.: NH-2017/02/DE-7/C.R. No.: P-5/ENGG./2391; dtd. 31.03.2017. From issuance of the appointed date, EPC Contractor started the said work. Please refer **Annexure-IV**
10. As per the DPR & handing over documents of PWD, the exiting stretch is of Flexible pavement (Bitumen road) having width of 5.5 meter varying to 7.5 meter and Right of Way (ROW) is 30 meter. According to old record received from Land Record Dept. (Revenue Dept.), it was traced out that, the land for existing road along with RoW was acquired during 1974-1979 by PWD.
11. As per the MoRT&H sanction Job. No., said road stretch is to be up-grade to two lane with paved shoulder as per IPC: SP:73:2015 i.e. 10 meter Rigid pavement (concrete road) with 2 meter earthen shoulder on either side means total 14 meter wide. This up-gradation is to done within available RoW only. Please refer Ministry sanction the project vide Job No.: NH-548A-MAH-2016-17-1079; dtd.: 25.01.2017. Please refer letter as **Annexure-V**.
12. Please refer **Annexure-IV**, the work was started by the EPC Contractor after 1<sup>st</sup> August 2017. THE EPC Contractor through MSRDC had submitted the Application to the local Forest office i.e. Range Forest Office (RFO), Pali Dist.: Raigad for Tree Cutting Permissions. The Range Forest Office has accorded the approval for the Tree Cutting Permission. Please refer letters enclosed as **Annexure-VI** for the permission granted by the local Forest Office i.e. Tree Authority. Please refer letter in Annexure-issued by RFO Pali office in Regional (Marathi) language, dated

Attested

  
(S.V. Ramarao)  
Chief Conservator of Forests (T)  
Thane Circle, Thane.



02.12.2017, wherein, the permission is granted for the trees from Chainage 7+650 to 18+050. (Applicant has enquired about the Ch. 17+150).

13. Further, there is provision for the Environment mitigations as well as for tree Planation in the project work. Please refer Annexure-V. MSRDC had submitted the undertaking in RFO office that, MSRDC through its EPC Contractor will plant the 5 times trees after completion of the Construction work. Herewith, MSRDC once again confirmed that, there is financial provision for planation of tree and same will be done by MSRDC through EPC Contractor. The Action Plan for the same will be submitted by the MSRDC in due course of time, as Project is in approximate 70% completion stage.
14. It is also submitted that, since MORTH/MSRDC upgrading the existing State Highway of carriageway having 7.5 meter width to the 10 meter wide width. Therefore, Environment Clearance as per the provisions of the Environment (Protection) Act- 1986 is not applicable for this project.

❖ The Details of Tree Cutting in the entire Project is as per below:

**1. PACKAGES DETAILS WITH LAND INVOLVEMENT:**

Packages Details	Chainage	Length (Kms)	Forest Land Involved		Non-Forest land Involved	
			Length (Kms)	Area (Hect.)	Length (Kms)	Area (Hect.)
Shahapur-Patgaon Section I	Km. 0.000 to 20.130	20.130	10.48	17.01	9.65	28.95
Shahapur-Patgaon Section II	Km 20.130 to 43.783	23.653	9.153	19.43	14.500	43.50
Patgaon-Khopoli Section I	Km 43.783 to 69.508	25.725	8.5	12.8957	17.225	51.6750
Patgaon-Khopoli Section II	Km 69.508 to 91.139	21.631	0.00	0.000	21.631	64.893
WakanPaliKhopoli	Km 0.000 to 40.600	40.600	9.400	0.000	31.200	56.28
Indapur to Agardanda	Km 0.000 to 42.345	42.345	11.210	18.81	31.135	61.07

*Assesed*

*Same Das*  
 (S.V. Ramarao)  
 Chief Conservator of Forests (T)

## 2. INFORMATION OF TREE CUTTING IN FOREST LAND:

Package Details	Status of Forest Diversion proposal	No. of Trees needed to be cut	No. of trees for which permission issued by Competent Authority	No. of Trees actual cut
Shahapur-Patgaon Section I	Stage I permission received on 30.06.2021. Compliance for Stage-I permission is in progress.	2586	NIL	NIL
Shahapur-Patgaon Section II	Proposal submitted at DCF Thane office on 25.04.2019. Same is under Scrutiny with PCCF Nagpur Office	3402	NIL	NIL
Patgaon-Khopoli Section I	Stage I permission received on 26.08.2021. Compliance for Stage-I permission is in progress.	467	NIL	NIL
Patgaon-Khopoli Section II	Forest Land not required.	NIL	NIL	NIL
WakanPaliKhopoli	Resurfacing is doing in Forest land therefore, Forest Diversion Land proposal not required.	NIL	NIL	NIL
Indapur to Agardanda	Stage I permission received on 13.02.2021. Compliance report is submitted on 20.10.2021.	1055	NIL	NIL

Attended

*S. V. Ramarao*  
(S.V. Ramarao)  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

*[Signature]*

## 3. INFORMATION REGARDING TREE CUTTING IN NON-FOREST LAND:

Package Details	No. of Trees needed to be cut	Details of tree Cutting for which permission issued by Competent Authority			Nos. of Trees actually cut	Compliance of conditions stipulated in Tree cutting order if any
		Designation of Competent Authority	Date & letter No. of permission issued	No. of Trees for which permission is issued		
Shahapur-Patgaon Section I	592	RFO Shahapur	207/29.04.2019	592	526	Tree Plantation with Nos of Plant as stipulated in Tree Felling order has not yet been completely done.
	1057	RFO Dhasai	252/22.05.2019	1057	NIL	
	1649	Sub-total		1649	526	
Shahapur-Patgaon Section II	368	RFO Murbad East	1808A/18.02.2020, 1811A/18.02.2020	368	335	However, the agency has started Tree Plantation in some packages. Also is in process for balance planation work and
	67	RFO Murbad West	28/ 15.02.2020	67	67	
	435	Sub-total		435	402	
Patgaon-Khopoli Section I	151	RFO Karjat East	144/01.06.2019,	151	77	Tree Plantation in some packages. Also is in process for balance planation work and
	312	RFO Karjat West	168/21.06.2019,119/20.05.2019,123/30.05.2019	312	312	
	463			463	389	
Patgaon-Khopoli Section II	431	RFO Karjat East	357/26.12.2019, 20/10.04.2019	431	92	Tree Plantation in some packages. Also is in process for balance planation work and
	212	RFO Karjat West	443/03.12.2018, 617/15.02.2019	212	212	
	76	RFO	378/15.12.2018,	76	76	

Attested

*(C.S.V. Ramarao)*  
 Chief Conservator of Forests (T)  
 Thane Circle, Thane.

Package Details	No. of Trees needed to be cut	Details of tree Cutting for which permission issued by Competent Authority			Nos. of Trees actually cut	Compliance of conditions stipulated in Tree cutting order if any will complete before completion of the Project.
		Designation of Competent Authority	Date & letter No. of permission issued	No. of Trees for which permission is issued		
		Khalapur	375/15.12.2018			
	719	Sub-total		719	380	
WakanPali Khopoli	1859	RFO Pali	243/02.12.2017,	1859	1609	
			252/05.12.2017,			
			257/06.12.2017,			
			258/06.12.2017,			
	2454	RFO Khalapur	194/13.10.2017,	2454	2454	
			195/13.10.2017,			
			196/13.10.2017,			
	60	RFO Nagothane	197/13.10.2017	60	52	
			291/17.10.2017,			
	4373	Sub-total	290/17.10.2017,	4373	4115	
			404/20.12.2017			
Indapur to Agardanda	2162	RFO Mangaon	403/20.12.2017	2162	2162	
			529/12.01.2018			
			969/23.02.2018,			
			974/23.02.2018,			
			970/23.02.2018,			
			971/23.02.2018,			
			139/10.05.2018,			
			138/10.05.2018,			
			936/09.02.2018,			
			933/09.02.2018,			
937/09.02.2018,						
935/09.02.2018,						
934/09.02.2018,						

Attested

Page 8 of 9

C.S.V. Ramnarayan

Chief Conservator of Forests (T)

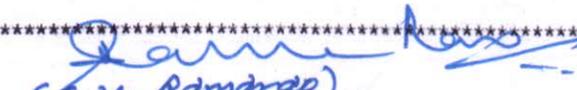
Thane Circle, Thane

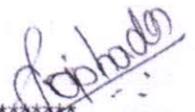
Package Details	No. of Trees needed to be cut	Details of tree Cutting for which permission issued by Competent Authority			Nos. of Trees actually cut	Compliance of conditions stipulated in Tree cutting order if any
		Designation of Competent Authority	Date & letter No.: of permission issued	No. of Trees for which permission is issued		
			932/09.02.2018, 1009/06.03.2018, 1014/06.03.2018, 1013/06.03.2018, 1008/06.03.2018, 1007/06.03.2018 1015/06.03.2018 140/10.05.2018 1010/06.03.2018 1012/06.03.2018 141/10.05.2018 1011/06.03.2018			
	858	RFO Murud	959/31.01.2018 945/25.01.2018	858	858	
	3020	Sub-total		3020	3020	

#### BENEFITS OF THE HIGHWAY:

This new declared National Highway stretch is the upgrading to the 2 lane with paved shoulder configuration road having in Pavement Quality Concrete road. This highway starting at Major National Highway No. 3 i.e. Mumbai Agra NH at Shahapur in North/Western region of Maharashtra and connecting to the Murbad (MIDC area), Patgaon, Karjat, Khopoli (Industrial area/ Imagica Theme & Water Park), Pali (Ganpati Astavinayak Temple), connecting to NH-17 i.e. Mumbai Goa national Highway in Konkan region of Maharashtra. Further, this highway stretch terminating at Agardanda jetty near Dighi Port for Water transport route. This highway is very important link to connect the different region of state as well as very useful for the tourist consumer, Agricultural and Industrial transport in the state without distributing traffic in the Mumbai city.

Attended

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 (C.S.V. Ramkrishna)  
 Chief Conservator of Forests (T)  
 Thane Circle, Thane. Page 9 of 9

  
 EXECUTIVE ENGINEER  
 M.S.R.D.C. (LTD), MUMBAI

१. महाराष्ट्र वक्ष तोड नियम १९४८ (विनियम) अधिनियम १९६४ चा सेक्शन ३ प्रमाणे

२. महाराष्ट्र शासन महसुल व वनविभाग याचे कडील अधिनियम क्रमांक

टीआरएस/१०८९/सीआर/३२९/८९-फ दिनांक २९/११/८९ (सुधारित अधिनियम

२६/२९८९ व अधिसूचना टीआएस/१०८९/१४९०/सीआर/३२९/८९/एफ-६ २९/११/८९ चे

संदर्भात उपवनसंरक्षक, अलिबाग यांचेकडील पत्र क्रमांक बा/२८/वृक्ष/६०२२

दि. १४/१२/१९८९)

आदेश

जावक क्रमांक .ब/२०/जमीन/५५/२०१९-२०

कर्जत दिनांक - ०१/०६/२०१९

संदर्भ:- १. मा. उप वनसंरक्षक, अलिबाग यांचे कार्यालयाचे आदेश क्रमांक

ब/२०/जमीन/१२४६/ दिनांक - ३१/०५/२०१९

अर्जदार:- महाराष्ट्र राज्य रस्ते विकास महामंडळ तर्फे देव यश ब्रिज गोपाल (J.V)

खोपोली कर्जत मुरवाड चॅनेज क्र. ५७/१०० ते ६९/५०८ मधील रस्ता रुंदीकरणात बाधीत

होणाऱ्या बंधनकारक झाडांना तोडीची परवानगी मिळणे बाबत अर्ज या कार्यालयात दाखल केलेल्या अर्ज आणि त्या पुढर्थ सादर केलेल्या कागदपत्राची अवलोकन होवून महाराष्ट्र वक्षतोड (अधिनियम) १९६४ चे कलम ३ (१ब) सुधारीत अधिनियम १९८९ मधील तरतुदीनुसार प्रदान करण्यात आलेल्या अधिकाराचा वापर करून खालील प्रमाणे आदेश परीत करित आहोत.

गाव	मा.स.नं	तोडी करीता परवानगी देण्यात आलेल्या वृक्षांचा तपशिल					
		छापलेली वृक्ष/फुटवे		अयोग्य वृक्ष/फुटवे		तोडीस परवाना दिलेले वृक्ष/फुटवे	
		प्रजाती	संख्या	प्रजाती	संख्या	प्रजाती	संख्या
मारकेवाडी,	क्र. ५७/१०	आंबा	०६	आंबा	-	आंबा	०६
टाकवे, वंजा	०ते	खैर	०६	खैर	-	खैर	०६
रवाडी, कशे	६९/५०८	जांबुळ	०९	जांबुळ	-	जांबुळ	०९
ळे, नालदे		मोह	७७	मोह	-	मोह	७७
KB		शिसव	०१	शिसव	-	शिसव	०१
Z-३		ऐन	३५	ऐन	-	ऐन	३५
		साग	१६	साग	-	साग	१६
		हैदु	०१	हैदु	-	हैदु	०१
		एकूण	१५१	एकूण	०	एकूण	१५१

आदेशात नमुद मा.स.नं. क्षेत्रातील वक्षतोडीचे आदेश महसुल अधिकारी प्रमाणीत केलेल्या क्षेत्रामध्ये देण्यात येत आहे आदेशात नमुद मा.स.नं. क्षेत्रातील वक्षतोडीस स.नं./ हिस्सा नं. मध्ये वाद अथवा अवैद्य वक्षतोडीबाबत तफावत निदर्शनास आल्यास आदेश रद्द करण्यात येतील

महाराष्ट्र वक्षतोड अधिनियम १९६४ चे कलम ३ (१ब) सुधारीत अधिनियम १९८९ मधील अटी व शर्तीचे पालन करणे अर्जदारास व्यक्तीश बंधनकारक राहिल.

अर्जदार यांनी वक्षतोडीस परवानगी मिळण्याच्या अनुशंगाने या कार्यालयात दाखल केलेल्या अर्जाच्या पुढर्थ कागदपत्राच्या वेधताबाबत अर्जदार व्यक्तीश जबाबदार राहतील

आदेशात नमुद क्षेत्रातील वक्षतोडून तयार करण्यात आलेल्या इमारती अथवा किटा इमारती थप्पी रचून मालावर उपविभागीय वनअधिकारी यांचेकडील पासिंग शिक्का

Attested

*Ramesh*  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

उमटविल्याशिवाय बुडावरून हलविला जाणार नाही याची अर्जदार यांनी व्यक्तीश : नोंद घ्यावी.

मा.उपवनसंरक्षक अलिबाग यांचे कार्यालयाचे आदेश क्रमांक ब/२०/जमीन/१०१६ दिनांक २९/०३/२००५ अन्वये तोडीस परवानगी दिलेल्या वृक्ष इतकीच रोपे निर्मातीसाठी प्रती वृक्ष रु ५/- प्रमाणे अनामत संबंधीत वनपाल यांचेकडे भरणा करणे खातेदार/ मक्तेदार यांचेवर बंधनकारक राहिल. तसेच जेवढ्या वृक्षांच्यातोडीस परवानगी देण्यात आली आहे. त्याचे तीप्पट वृक्ष येणाऱ्या पावसाळ्यात येतील याची दक्षता घ्यावी.

वृक्षतोडीस परवानगी दिलेपासून खातेदार/मक्तेदार यांनी ३० दिवसापर्यंत वृक्ष तोड करायची आहे. अन्यथा तदनंतर सदर वृक्षतोडीचे आदेश रद्द होतील याची नोंद घ्यावी.

तसेच नविन प्रणाली प्रमाणे किमान ७ दिवसा पर्यंत स्थानिक ग्रामपंचायतीमध्ये वर्दी देऊन काही हरकत नसल्यास सदर छापणी शिक्का देण्यात येईल याची वनपाल यांनी दक्षता घ्यावी.

तसेच वनपाल यांनी प्रकरणातील वृक्षांची वेढी व विस्तार या नुसार अंदाजीत उत्पादीत होणारा माल व प्रत्यक्ष निघणारे मालासोबत पडताळणी करूनच निर्गत परवानगीसाठीचे प्रकरण मंजूरीसाठी सादर केले जाईल याची दक्षता घ्यावी.

(एस.डी.वळवी)  
वृक्षअधिकारी तथा  
परिक्षेत्र वनअधिकारी  
कर्जत (पूर्व)

प्रति,

महाराष्ट्र राज्य रस्ते विकास महामंडळ तर्फे देव यश ब्रिज गोपाल (J.V)

प्रतिलिपी

मा.उप वनसंरक्षक अलिबाग यांचे कार्यालयाचे आदेश क्रमांक ब/२०/जमीन/१२४६ दिनांक- ३१/०५/२०१९ अन्वये माहितीसाठी सविनय सादर.

मा.सहा वनसंरक्षक पनवेल यांना वरील नमुद पत्राचे अनुषंगाने माहितीसाठी सविनय सादर.मा. सहा. वनसंरक्षक व अतिक्रमण निर्मूलन पनवेल यांना वरील नमुद पत्राचे अनुषंगानेमाहितीसाठी सविनय सादर.

वनपाल हुमगांव

आदेशात नमुद मा.स.नं.मध्ये मा. उप वनसंरक्षक, अलिबाग यांचेकडील संदर्भित आदेशान्वये त्यांचे पंचनामा मध्ये तोडीस योग्य असलेले वृक्ष दर्शविलेवरून त्यांपैकी वरील प्रमाणे प्रजातीनिहाय वृक्ष तोडिकरीता बुडांवर शिक्के उमटवून त्याप्रमाणे परवानगी दिलेली वृक्ष तोडली जातील तसेच त्यापासून तयार होणाऱ्या उत्पादितमालात अवैध माल सामाविष्ट होणार नाही याची व्यक्तीश: दक्षता घेवून स्वयंस्पष्ट अभिप्रायासह प्रकरण निर्गत आदेश मिळण्याचे अनुषंगाने या कार्यालयात सादर करावे.

वनरक्षक सावळा,कशेळे,भालिवडी

नियतक्षेत्राच्या फिरतीत आदेशात नमुद मा.स.नं. मध्ये अवैध वृक्ष तोड अथवा अवैध माल सामाविष्ट होणार नाही याची नोंद घ्यावी.

Attached

*Ramesh*  
(S.V. Ramesh)  
Chief Conservator of Forests (T)  
Thane Circle, Thane.

1. As per section 3 of Maharashtra Tree felling Act 1948 (Regulations) Act 1964
2. Government of Maharashtra, Revenue and Forest Department Rules No. TRS/1089 /CR/ 321/89-F dated 29/11/89 (Amendment Act, 26/2989 and Notification RS/1089/1490/CR/ 321/89/F-6 29/11/89 in reference with letter of Dy. Conservator of forest No. c/28/ Vruksha/6022 dtd. 14/12/1989)

Order

Outword No. B/20/Land/144/ 2019-20

Karjat dated: 01/06/2019

References: - 1. Order of Deputy Conservator of Forests, Alibag No. B/20/ Land/1246/Dated 31/05/2019

Applicant:- Dev Yash Brige Gopal (J.V) on behalf of Maharashtra State Road Development Corporation.

As per powers conferred to me by Section 3 (1b) of Maharashtra Forest felling of trees Act, 1964 Amended Act, 1989, this permission is given to fell the schedule trees as mentioned below in between Khopoli Karjat Murbad road widening chainage No. 57/900 to 69/508.

Village	M. survey No.	Details of permitted trees to be felled					
		Marked trees/copeice		Improper trees/copeice		Permitted Tree/copeice for felling	
		Species	Number of Trees	Species	Number of Trees	Species	Number of Trees
Markewadi, Takve, Vanjarawadi, Kashele, Naladhe, KB Z-8 <i>Attested.</i>  <i>Dama Rao</i> <i>(S.V. Ramarao)</i>	No. 57/90 to 69/508	Amba	06	Amba	-	Amba	06
		Khair	06	Khair	-	Khair	06
		Jambul	09	Jambul	-	Jambul	09
		Moha	77	Moha	-	Moh	77
		Shisav	01	Shisav	-	Shisav	01
		Ain	35	Ain	-	Ain	35
		Sag	16	Sag	-	Sag	16
		Haidu	01	Haidu	-	Haidu	01
Chief Conservator of Forests (T) Thane Circle, Thane		Total	151	Total	0	Total	151

The order for felling of trees is given only for the area which duly certified by the Revenue Officers. If any discrepancy or dispute persists regarding area this order will be revoked

The applicant will be personally bound to abide the terms and conditions laid in Section 3 (1b) of the Maharashtra Tree felling Act 1964 as amended 1989.

The applicant will be personally responsible for the validity of the affidavit of application submitted to this office by the applicant for obtaining permission for tree felling.

The applicant should take care that, they will not move material from felling of above trees from original place unless and until it will have hammer of Passing seal from Sub-Divisional Forest Officer.

It is mandatory to deposit payment of Rs. 5 / - per tree to the concerned forester for production of the same number of saplings, as per the order No. B/20/Land /9016 dated 29/03/2005 of the office of Deputy Conservator of Forests, Alibag. Care should be taken by the Khatedar/Contractor to ensure that, its three-times trees should be planted in coming rainy season.

The Khatedar/Contractor has to fell trees within 30 days from the permission is given. Otherwise, it should be noted that, the felling order will be revoked thereafter.

Also, the forester should take care, as per new procedure the notice should be published in local Grampanchayat Office for 7 days. If not received any objection then only Chapani hammer should be provide.

The forester should take care that, before submission of case for transit hammer the estimated yield material calculated as per girth and canopy of trees and the actual yield material from felling of above trees should be verified.

(S.D. Valvi)

Tree Officer and Range Forest Officer  
Karjat (East)

To,

Dev Yash Bridge Gopal (J.V) on behalf of Maharashtra State Road Development Corporation

Copy submitted to the Deputy Forest Conservator Alibag in reference with Order No. B/20/Land / 1246 dated 31/05/2019.

Copy submitted to Astt. Conservator of Forests, Panvel with reference to above.

Copy submitted to Astt. Conservator of Froests, (protection and encroachment removal) Panvel.

Copy to Forester Humgaon.

He should take care that, only those trees should be fell which are mentioned in the order of Deputy Conservator of Forests, Alibag with proper mark. The care should be taken no other material should be mixed with this material. The case should be submitted with self explanatory opinion for transit hammer.

Copy to Forest Guard, Savala, Kashele and Bhalivadi.

They should check no illicit felling or no other material should be mixed with this material.

Attested.

  
C.S.V. Ramani  
Chief Conservator of Forests (T)  
Thane Circle, Thane.